

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1276/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.14.03.2019/NCLAT/UR/335

In the matter of:

Synergy Property Development
Services Pvt. Ltd. Appellant

Versus

Bellona Estate Developers Ltd. Respondent

Appearance: Ms. Garima Jain, Advocate for the Appellant.

10.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 14.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 15.03.2019 and returned the Memo of Appeal to the Appellant on 18.03.2019. The Appellant re-filed the Memo of Appeal on 08.04.2019. It is stated in the Interlocutory Application (IA) that though counsel for the Appellant cleared most of the defects, the synopsis and list of dates had to be redone and approval of these changes had to be taken from the appellant who does not reside in Delhi, which took some time. Hence, there is delay of 17 days, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 11.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar